

(b) While selection of projects under NREP is attempted on the basis of the widest possible consultation at the local level, a formal publication of the list of works is not contemplated.

(c) Though booklets are not published, the list of beneficiaries is well publicised.

(d) It is not proposed to insist on formal publication of booklets as the existing arrangements are adequate.

#### Allocation of Funds for Implementation of RLEGP and NREP in Orissa

8351. SHRI K. PRADHANI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the expected capital outlay involved under RLEGP and NREP during the current year ;

(b) whether in view of the backwardness of Orissa and its predominant tribal population, Government will pay particular attention to this State in the matter of allocation of funds for these programmes ; and

(c) if so, the expected amount likely to be made available to that State ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) Sixth Plan provision of Rs. 600 crores has been made for the Rural Landless Employment Guarantee Programme (RLEGP) to be utilised during 1983-84 and 1984-85. Provision of about Rs. 460.00 crores (both in Central and State Sector) has been made for the implementation of National Rural Employment Programme (NREP).

(b) and (c) Under the RLEGP and NREP, Central assistance is allocated to different States/UTs on the basis of a prescribed criteria of giving 75% weightage to the number of agricultural workers and marginal farmers and 25% weightage to the incidence of poverty. On this basis the Central allocation for Orissa under the NREP is Rs. 10.36 crores. An equal amount is to be provided by the State as its matching share. In the case of RLEGP, an amount of Rs. 4.50 crores and Rs. 22.50 crores has been tentatively allocated to Orissa for 1983-84 and 1984-85 respectively.

#### Sale of Rehabilitation and Non-Rehabilitation Residential Leases

8352. SHRI R. P. SARANGI : Will the Minister of WORKS AND HOUSING be pleased to refer to reply given to Unstarred Question No. 248 and 345 on 27 February, 1984 regarding residential leases on colonies under L & D. O. and rehabilitation residential leases in Delhi colonies, respectively and state :

(a) the total number of plots in Golf Link Colony, New Delhi and serial number of these 34 plots having rehabilitation residential leases along with area of each plot ;

(b) the particulars of original allottees/lessees of each of the 34 rehabilitation leased plots and particulars of present lessees in each case ;

(c) how many times has each of these 34 plots changed hands since its allotments to original allottee/lessee ; and

(d) the conditions on which sale permission was granted in each case and whether there was any condition that the permission for sale would be granted in favour of a displaced person only ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) to (c) The information in respect of the 34 plots having Rehabilitation Residential Leases out of total 236 plots\* Golf \*in Link Colony is given in the statement attached.

(d) There is no such condition of giving sale permission only in favour of 'displaced persons'. As per provision of the lease deed in respect of the 34 cases of Golf Link (Rehabilitation Leases) any person who does not hold any plot or built up property in Delhi, New Delhi, Delhi Cantt. can purchase the property. On the first sale no unearned increase is recovered or ground rent revised but on subsequent sale, permission is accorded after recovering the 50% unearned increase in the value of land and revising the Ground Rent @ 2½% of the value of land at the time of issue of sale permission.

## STATEMENT

No. Property No.	Plot Area	Name of Original	Name of present	No. of time changed	Remarks
1 2	3	Allottee (4)	Lessee. (5)	(6)	(7)
1. 10/1	1591.5	Sq. Yd. Sh. Harbans Lal	Shri Jagdish Lal	Once	
2. 10/2	1581	Sh. C. L. Kohli	Shri C. L. Kohli	Nil	
3. 10/3	2471.5	Sh. U. S. Duggal	M/S. Inter Craft Ltd.	Once	
4. 10/5	1244	Sh. M. R. Rohli	Shri Bakshi Sachdeva & others	Once	
5. 10/6	1245	Smt. Satyawati	Smt. Satyawati Beri	Nil	
6. 10/7	1247	Sh. Ramesh Chand	Shri. J. N. C. Chawla & others	Once	
7. 10/1	1248	Sh. Kishan Lal	Shri Kishan Lal	Nil	
8. 10/9	1249	Smt. Sewa Devi	Smt. Sewa Devi	Nil	
9. 10/121	1249	Sh. Ram Zubhaya	Shri Ram Zubhaya	Nil	
10. 10/127	395	Sh. Shivlal	Shri Shivlal		
11. 10/128	395	Sh. Ram Gopal Mehra	Shri Lalit Mohan Mehra	Nil	
12. 10/129	796	Sh. Parma Nand	Shri Harish	2nd time	
13. 10/130	788	Smt. Raj Kumari & others	Smt. Raj Kumari & others	Nil	
14. 10/131	335	Sh. Kanwal Raj Puri	Shri Kanwal Raj Puri	Nil	
15. 10/133	375	Sh. Har Kishan	Smt. Agyee Kaur	Once	
16. 10/132	335	Smt. Prem Kumari	Shri Jagit Singh	Once	
17. 10/134	375	Sh. Ram Lal	Shri Ram Lal	Nil	

(Contd.)

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	1	2	3	4	5	6	7
18.	10/135	785	"	Sh. J. M. Mehra	Smt. Kamla Sethi	Twice	
19.	10/136	775	"	Sh. H. C. Bhagat	Sardar Gurdeep Singh	Once	
20.	10/137	367	"	Sh. Jagambir Kaur & others	Shri Jagambir Kaur & others	Nil	
21.	10/138	330	"	Sh. Jaswant Lal	Shri Jaswant Lal	Nil	
22.	10/138-B	330	"	Sh. M. C. Mohan & others	Smt. Shiv Raj Harish Chand	Once	
23.	10/139	775	"	Sh. Gur Bux Singh	Smt. Avida Ahamed & others	Twice	
24.	10/140	837	"	Sh. Amri Singh & others	Mr. Krishana Shyam Lal Bajaj	Twice	
25.	10/141	375	"	Sh. Kart k Singh	Mrs. Jay Shoree Singh	Twice	
26.	10/142	375	"	Sh. Madan Lal Bajaj	Shri N. K. Verma	Twice	
27.	10/143	350	"	Sh. R. B. Sunder Lal	Smt. Vidya Ohra	Once	
28.	10/144	350	"	Sh. Jagat Ram	Smt. Sarojni Raj	Once	
29.	10/145	772	"	Sh. Ajit Singh & Smt. Mayaw-anti	Sh. Sohan Lal Mehra & others	Once	
30.	10/146	797	"	Sh. Jagdish Chander & others	M/s. U.S.A. Embassy	Once	
31.	10/147	350	"	Sh. Harbans Singh & other	Sh. Harbans Singh & others	Nil	
32.	10/148	3150	"	Sh. H. Bass Ahuja	Miss Geeta	Once	
33.	10/4			File not received from R. S. C. Office of Department of Rehabilitation.			
34.	10/10			— do —			